HARYANA GOVERNMENT

ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT

Notification

The 29th November, 2024

No. S.O. 61/C.A.16/1927/S.29/2024.— In exercise of the powers conferred under sub-section (1) read with sub-section (2) of section 29 of the Indian Forest Act, 1927 (Central Act 16 of 1927), the Governor of Haryana hereby declares the land described in the Schedule given below to be protected forests, to which the provisions of Chapter IV of the said Act shall be applicable, namely:-

Schedule

1	2	3	4		
District	**Tehsil**	**Village with Hadbast No.**	**Description of field**		**Total Area (in acres)**
			Khasra/Rectangle No.	**Killa No.**	
Bhiwani	Siwani	Dhani Ramjas Hadbast No. 62	29	21/3	11 Acre 04 Kanal 18 Marla
				22/1	
			43	2/3	
			46	6/1	
			58	23/2	
				24	
			77	5/2	
			78	1/1	
			79	4/1	
			108	4/2	
			134	7/3	
				8/1	
				13/2	
				14/1	
			215	20/2	
				21	
			219	5/2	
				6 Min Jnub	
				6 Min Sumal	
				15	
				16	
				1/1	
			220	20/2	

ANAND MOHAN SHARAN,
Additional Chief Secretary to Government, Haryana,
Environment, Forests and Wildlife Department.

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